



2026:AHC:49027

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 5320 of 2026

Noor Jahan

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vikas Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that forged order dated 04.07.2025 alleged to be passed by the respondent No.3/Tehsildar (Judicial), Tehsil Mariyanhoo, District Jaunpur in the proceeding initiated under Section 201 of U.P. Land Revenue Act, 2001 being Case No.14516 of 2025 (Computerized Case No.T202514360614516) (Vinod Singh Vs. State) has been uploaded on the website. It is argued that aggrieved with the aforesaid order, the petitioner has already been filed recall application before the respondent No.3 on 30.10.2025. After some arguments learned counsel for the petitioner confined his prayer only to the effect to direct the respondent No.3 to decide the aforesaid recall application expeditiously.
2. On the other hand, it is argued by learned Standing Counsel that the respondent No.3 will decide the same expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.3/Tehsildar (Judicial), Tehsil Mariyanhoo, District Jaunpur to decide the aforesaid recall application most expeditiously and preferably within a period of four weeks from the date of production of certified copy before him but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026
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